

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 281 of 2014 in  
DFR No. 1354 of 2014**

**Dated : 6<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**PTC India Ltd. .....Appellant(s)  
Versus  
Punjab Electricity Regulatory Commission & Ors.  
.....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Vishrov Mukherjee  
Mr. Apoorva Misra  
Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
for PSPCL**

**ORDER**

**I.A. No. 281 of 2014  
*(Appl. for condonation of delay)***

The learned counsel for the Respondent No.2 seeks some time for filing the reply to the Condonation of delay Application. Accordingly, he is directed to file the same on or before 25.08.2014 after serving copy on the other side.

Post the matter on **28.08.2014.**

**(Rakesh Nath)  
Technical Member  
ts/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**